

Tezpur PS Case No-1099 of 2021
GR Case No-1797 of 2021
Under Section-379 of Indian Penal Code

ORDER

09.06.2022

Case record put up today.

Accused persons, namely, Sri Suramoni Sensowa aged about 24 years was arrested and produced before the court in connection with the instant case registered u/s-379 of IPC.

Seen the prayer of the I/O for sending the accused person to the judicial custody along with Memo of Arrest, Inspection Memo, Notice, Medical Report and Case Diary.

From the prayer of the I/O, it is seen that the accused arrested today. Further, on perusal of medical examination report of the accused person, it is seen that the accused has tested negative for COVID-19 at Kanaklata Civil Hospital, Tezpur.

No injury noticed on the person of the accused person. On being asked the accused person has stated that he is not suffering any internal and external injury.

On being asked the accused person stated that his family member will engage an advocate on behalf of him for his defence.

Perused the case record along with forwarding report. Perusal of the same discloses that the formalities have been duly complied with by the I/O. Accordingly, the prayer of I/O for sending the accused in judicial custody is allowed. Accused person is remanded to **judicial custody till 23.06.2022.**

Return back the case diary to the I/O concerned.

Inform all the concerned.

Sri Nabajit Bhatta
Chief Judicial Magistrate
Sonitpur, Tezpur